

which Doordarshan authorities had reservation was as follows:

“लोगों में यह धारणा बढ़ती जा रही है कि संजय गांधी को श्रीमती गांधी के उत्तराधिकारी के रूप में सामने लाया जा रहा है। वे राज्यों का दौरा इस प्रकार करते हैं मानों प्रधान मंत्री का दौरा हो।”

4. Doordarshan authorities felt that by overtly making reference to the alleged feeling of the people in reference to Shri Sanjay Gandhi and Smt. Indira Gandhi, imputing that Smt. Indira Gandhi was trying to project Shri Sanjay Gandhi as her successor and further imputing that Shri Sanjay Gandhi was touring the country as if it was the tour of the Prime Minister, unnecessary and defamatory aspersions were being flung at these two particular personalities. This would have been covered by item No. (iii) of the Code. The Doordarshan authorities therefore had reservation and wanted time to consider whether the portion mentioned above could come within the ambit of the Code. They, therefore, requested Shri Yogendra Sharma to postpone the recording to 16th May, 1980 so as to enable them to seek clarification on the above-mentioned portion. According to the lot drawn for the Communist Party of India, the broadcast was already scheduled on 24th May, 1980.

5. Later, on a reference made by the Ministry of Information and Broadcasting, the Chief Election Commissioner advised that there was nothing objectionable in the portion of the script which Shri Sharma did not agree to delete. On 16th May, 1980, when Shri Sharma came to the Mandi House studio for the re-scheduled recording, Doordarshan officials informed him that he could record his telecast without the suggested deletion in the script. However, Shri Sharma requested for a postponement of the recording on the ground that he needed some more time to consult his party colleagues, about the script. The recording was accordingly rescheduled for 20th May, 1980.

6. Meanwhile, Shri Sharma wrote two letters on May 17 and 19, 1980, to the Directorate General, Doordarshan regarding recording of his statement. Doordarshan renewed its invitation in letters dated 18th May 1980 and 19th May, 1980 to Shri Sharma to come for the recording on the appointed day, repeating the assurance that the recording would be done without deleting the portion which was the subject of doubt. However, Shri Sharma informed the Doordarshan authorities on May 20 morning on phone that he did not want to record his statement for broadcast as scheduled. The same day, Doordarshan authorities wrote to Shri Sharma expressing their disappointment on learning from him on telephone that he had decided not to go to the studios for recording his election telecast. Thus, the Doordarshan did its best to enable Shri Yogendra Sharma to broadcast his statement without deletion of the above-mentioned portion. It is unfortunate that Shri Sharma, for reasons best known to him, did not utilise this opportunity. It may be mentioned that this was the only case throughout the pre-election telecasts where such an incident had occurred.

#### **Board of Directors of National Rayon Corporation**

167. SHRI NAVIN RAVANI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) when and for which period was the Board of Directors appointed for National Rayon Corporation and what results achieved after appointment of that Board on request from GIC and UTI, who were members of that Board;

(b) what the Company Law Board proposes to do now if the period of that Board is over; and

(c) what are the development and expansion plans of this Corporation under consideration?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR):** (a)

The Company Law Board vide Order dated 11-7-1977 appointed 8 Directors

under Section 408(1) of the Companies Act, 1956 for a period of three years w.e.f. 11-7-1977 to 10-7-1980. The working results of the company before and after the appointment of Government Directors are as follows:—

Year	Profit/Loss	(After tax and in-vestment Allowance)
31-12-1975 . . . . .	Rs. 74 lakhs	
31-12-1976 . . . . .	Rs. 178 lakhs (Loss)	
31-12-1977 . . . . .	Rs. 333 lakhs (Loss)	
31-12-1978 . . . . .	Rs. 215 lakhs	
31-12-1979 . . . . .	Rs. 718 lakhs	

(b) A show cause notice dated 27-5-1980 under Section 408 of the Companies Act, 1956 has been issued to the Company, its directors and financial institutions to show cause why directors under Section 408(1) of the Companies Act, 1956 should not be appointed for a further period beyond 10-7-1980.

(c) The company's rayon plant is reported to be old and the technology obsolete. In view of this, the Board has taken on hand a modernisation programme in phases. The first phase of the programme covering rayon textiles and chemicals plant has been taken up at a cost of approximately Rs. 440 lakhs which expected to be completed by early next year according to company. The second phase of the modernisation programme is being formulated which will cover the rayon tyre cord plant, the chemicals plant specially carbon-di-sulphide and sulphuric acid plant and utilities.

In order to meet the growing demand of the tyre industry and also to improve the operating results of the nylon plant, the company has obtained a letter of intent from the

Central Government for the expansion of the nylon tyre cord fabric capacity, the cost of which is estimated to Rs. 330 lakhs. Plans have also been formulated for the expansion of the nylon tyre yarn capacity from 3300 to 5000 tonnes per annum. An application for the industrial licence for this project estimated to cost Rs.900 lakhs has been made by the company.

As a part of its diversification plans, the company has identified two product lines for the manufacture of fungicides and industrial pesticides. A letter of intent for the former and reported to have been received by the Company. The capital cost of these two projects is estimated to about Rs. 460 lakhs.

**Broadcast by a West Bengal Minister on Calcutta Station of A.I.R.**

168. SHRI CHITTA BASU: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Calcutta Station of the All India